

DIVISION BENCH  
COURT - II

(MENTIONING)

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/1464(KB)2019  
COMP.APPL/91(KB)2022, COMP.APPL/314(KB)2020,  
COMP.APPL/413(KB)2020, COMP.APPL/116(KB)2021,  
COMP.APPL/117(KB)2021, COMP.APPL/114(KB)2021,  
COMP.APPL/115(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ORDER SHEET OF THE HEARING ON 11<sup>TH</sup> JULY 2024**

IN THE MATTER OF	<b>MISS GOURI CHATTERJEE &amp; ANR VS THE INDIAN INSTITUTE OF PSYCHOMETRY &amp; ORS.</b>
UNDER SECTION	<b>SEC. 241(1) SEC. 242(4)</b>

**C O R R I G E N D U M   O R D E R**

1. This matter was not on Board today. However, upon mentioning, the matter was taken up on Board.
2. In the Order dated 13.06.2024, some necessary amendments are required to be made in the manner specified as under:
  - a) In **Para No. 2. b)** “*Annual General Meeting*” will be replaced by “**EOGM**”.
  - b) In **Para No. 2. e)** “*09.08.2024*” will be replaced by “**31.08.2024**”.
3. Rest of the Order will remain unchanged.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

DIVISION BENCH  
COURT - II

O-225

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KOLKATA BENCH  
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CP/1464(KB)2019  
COMP.APPL/91(KB)2022, COMP.APPL/314(KB)2020,  
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COMP.APPL/117(KB)2021, COMP.APPL/114(KB)2021,  
COMP.APPL/115(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>TH</sup> JUNE 2024**

IN THE MATTER OF	<b>MISS GOURI CHATTERJEE &amp; ANR VS THE INDIAN INSTITUTE OF PSYCHOMETRY &amp; ORS.</b>
UNDER SECTION	<b>SEC. 241(1) SEC. 242(4)</b>

**Appearance (via video conferencing/physically)**

Mr. Anirban Ray, Adv. ] For Petitioner  
Ms. Sayani Das, Adv.  
Ms. Sreetama Biswas, Adv.  
Ms. Shreyasee Basu, Adv.

Ms. Vedika Sureka, Adv. ] For Respondent No. 1, 9, 10 & 11

**ORDER**

1. Ld. Counsel for the parties present.
2. **COMP.APPL/91(KB)2022:**
  - a) Since the name of the Chairperson was not indicated on 09.04.2024, when the matter appeared, we appoint Mr. Aditya Gooptu to be a Special Officer to hold Annual General Meeting for the purpose of framing scheme for management and administration of Respondents.
  - b) For the purpose of holding the Annual General Meeting, Special Officer be appointed with a remuneration.
  - c) Let a copy of this application be served upon the Respondents' represented by Ld. Counsel Ms. Vedika Sureka.

- d) Special Officer is directed to hold a meeting and place the report on the next date of hearing.
- e) Report be filed on the next date of hearing i.e. **09.08.2024**.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**